

**GOVERNMENT OF INDIA  
ATOMIC ENERGY  
LOK SABHA**

UNSTARRED QUESTION NO:2907

ANSWERED ON:10.12.2014

AMENDMENT OF CIVIL LIABILITY FOR NUCLEAR DAMAGE ACT

Ahlawat Smt. Santosh;Shanavas Shri M. I.

**Will the Minister of ATOMIC ENERGY be pleased to state:**

(a) whether as per the Civil Liability for Nuclear Damage Act, 2010, nuclear suppliers are not liable to pay more than the cost of supplied equipment as damage in case of nuclear accidents;

(b) if so, the details thereof;

(c) whether the Government proposes to amend or modify the Civil Liability for Nuclear Damage Act, 2010, with particular reference to clause 46, which is being raised by several international as well as Domestic suppliers; and

(d) if so, the details thereof and the reaction of the Government thereto?

**Answer**

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE  
(DR.JITENDRA SINGH):

(a)& (b) Section 4 of the Civil Liability for Nuclear Damage Act, 2010 channels the liability for nuclear damage to the operator of the nuclear installation. The operator of the nuclear installation after paying the compensation for nuclear damage, shall have a right of recourse against the supplier in accordance with Section 17 of the said Act. The supplier has no liability to pay compensation for nuclear damage in the first instance to the victims of a nuclear incident.

(c) No, Sir. There is no such proposal at present..

(d) Does not arise.